

# THE GAUHATI HIGH COURT AT GUWAHATI

(The High Court of Assam, Nagaland, Mizoram & Arunachal Pradesh)

No.HC.VII.123 (Pt-IV)/2007/ 8407-34 /A

From: Shri Kuntal Sarma Pathak,  
Joint Registrar (PM&P) & CPC,  
Gauhati High Court, Guwahati  
email - cpc-asm@indianjudiciary.gov.in

- To: 1. The Registrar, Gauhati High Court,  
Kohima Bench, Kohima/ Aizawl Bench, Aizawl
2. The Joint Registrar, Gauhati High Court,  
Itanagar Bench, Naharlagun
3. All District & Sessions Judges, Assam
4. The Deputy Commissioner,  
Dima Hasao/Karbi Anglong
5. The Chief Engineer, PWD (Building), Assam, Chandmari, Guwahati

Dated Guwahati the 25<sup>th</sup> September, 2013

Sub:- Provisioning Information & Communication Technology (ICT) room in newly created/newly established court complexes and in proposals relating to construction of permanent court buildings.

Sir/Madam,

With reference to the subject cited above, I am to inform you that it is envisaged under eCourts Mission Mode Project of National e-Governance Plan (NeGP) to prepare an Information & Communication Technology (ICT) room in each and every court complex which is to be used as Information Counter, one-point Case Filing Counter, Computer Server Room etc. The guidelines of the Government of India issued through the National Informatics Centre Headquarters, New Delhi are to be followed in this regard which has already been circulated to all District Courts under the jurisdiction of Gauhati High Court and also available in the web links [http://ecourts.nic.in/admin1/proj\\_doc.htm](http://ecourts.nic.in/admin1/proj_doc.htm), <http://ghconline.nic.in/NoticeICT.html> & <http://sci.nic.in/ecommittee/action-plan-ecourt.pdf>. Owing to separation of Judiciary in some districts and creation/establishment of new courts, ICT room has to be provisioned in the newly created/newly established court complexes before equipping them with ICT infrastructure.

In view of the above, you are requested to issue appropriate instructions to all concerned and ensure provisioning of ICT room in the estimates submitted to the Hon'ble High Court or the Government for the newly created/newly established

courts/court complexes and in all proposals relating to construction of permanent court buildings in accordance with the guidelines issued in this regard.

Yours faithfully,



**JOINT REGISTRAR (PM&P)**

Memo No.HC.VII.123 (Pt-IV)/2007/ 8435 - 47 /A dated 25.9.2013 .

**Copy to-**

1. The Joint Secretary to the Government of India, Department of Justice, Ministry of Law & Justice, New Delhi, atulkaushik@nic.in, for information.
2. The Member Judicial, E-Committee, Supreme Court of India, New Delhi, talwant.singh@indianjudiciary.gov.in, for information.
3. The Member (Management & HR), E-Committee, Supreme Court of India, New Delhi, atukrani@indianjudiciary.gov.in, for information.
4. Shri CLM Reddy, Deputy Director General, NIC HQRS, New Delhi, clmr@nic.in, for information.
5. The LR & Secretary to the Government of Assam, Judicial Department, Dispur, for information & necessary action.
6. The Principal Secretary to the Government of Nagaland, Department of Law & Justice, Kohima, for information & necessary action.
7. The Secretary to the Government of Mizoram, Department of Law & Judicial, Aizawl, for information & necessary action.
8. The Secretary to the Government of Arunachal Pradesh, Department of Law, Legislative & Justice, Itanagar, for information & necessary action.
9. The Special Secretary to the Government of Assam (B & NH), Dispur, for information & necessary action.
10. The State Informatics Officer, NIC, Assam State Centre, sio-asm@nic.in, for information & issuance of appropriate instructions to the DIOs.
11. The State Informatics Officer, NIC, Nagaland State Centre, sio-ngl@nic.in, for information & issuance of appropriate instructions to the DIOs.
12. The State Informatics Officer, NIC, Mizoram State Centre, sio-mizo@nic.in, for information & issuance of appropriate instructions to the DIOs.
13. The State Informatics Officer, NIC, Arunachal Pradesh State Centre, sio-arn@nic.in, for information & issuance of appropriate instructions to the DIOs.

  
**JOINT REGISTRAR (PM&P)**